

From,

**Ajai Kumar Srivastava-I, H.J.S.,
Registrar General,
High Court of Judicature at
Allahabad.**

To,

**All the District & Sessions Judges,
Subordinate Courts to the High Court of Judicature at
Allahabad.**

C.L. No. 31/Admin.(Services)/2019, Dated: November 19, 2019

Subject: Regarding Local Arrangements in the Districts.

Sir,

In continuation to the Court's Circular Letter No. 02/Admin. (Services)/2019 dated 17.01.2019, I am directed to inform you that the said Circular letter dated 17.01.2019 stands modified to the extent that now, list of Special Court created for a special purposes, as mentioned in the said letter, includes 1. Family Court, 2. Additional Family Court, 3. Special Courts (Anti-corruption CBI), 4. Special Judge (Prevention of Corruption Act), 5. Special Court (Ayurveda Scam), 6. Special Court, Ayodhya Prakaran, 7. Special Court designated to try the cases under POCSO Act which are to be excluded while counting/fixing seniority of HJS Officers posted in districts for assigning Special Powers to try cases under the Special Acts.

I am, therefore, to request you that kindly take necessary steps accordingly.

With regards,

Yours Sincerely,

**Sd/-
Registrar General**